

HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)

MONDAY, THE THIRTIETH DAY OF SEPTEMBER
TWO THOUSAND AND TWENTY FOUR

PRESENT

THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO

WRIT PETITION NO: 12114 OF 2013

Between:

M/s. Icomm Tele Ltd., A company registered under Companies Act, 1956 having its office at Plot No.40-46, Phase-1, 1DA, Cherlapally, Hyderabad-500 051 and Corporate Office at Plot No.31, Phase-1, Kamalapuri, Srinagar Colony, Banjara Hills, Hyderabad-500 073, Represented by its Managing Director Sri Pathuru Sumanth, S/o. Sri Rama Rao, aged about 37 years, R/o. C-10 and 11, D.D. Colony, Vidya Nagar, Hyderabad

...PETITIONER

AND

1. Northern Power Distribution Company of Andhra Pradesh, Limited, Represented by its Superintendent, Warrangal.
2. The Senior Accounts Officer Operation (NPDCL), Karimnagar.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate writ, order or direction particularly one in the nature of writ of mandamus to declare the Lr.No.SE/OP/KNR/SAO/A0 (E)/AAO(EXPR)/JAO(APS)/UDC/D. No- 546 dated 10.01.2013 issued by the Respondent as illegal, arbitrary, without authority and unconstitutional

I.A. NO: 1 OF 2013(WPMP. NO: 14988 OF 2013)

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the Lr.No.SE/OP/KNR/SAO/A0 (E)/AAO(EXPR)/JAO(APS)/UDC/D. No: 546 dated 10.01.2013 issued by the Respondent during the pendency of the writ petition

IA NO: 1 OF 2020

Between:

1. The Northern Power Distribution Company of Andhra Pradesh, Limited, Represented by its Superintendent, Warrangal.
2. The Senior Accounts Officer Operation (NPDCL), Karimnagar.

...RESPONDENTS/PETITIONERS

AND

M/s. Icomm Tele Ltd., A company registered under Companies Act, 1956 having its office at Plot No.40-46, Phase-1, 1DA, Cherlapally, Hyderabad-500 051 and Corporate Office at Plot No.31, Phase-1, Kamalapuri, Srinagar Colony, Banjara Hills, Hyderabad-500 073, Represented by its Managing Director Sri Pathuru Sumanth, S/o. Sri Rama Rao, aged about 37 years, R/o. C-10 and 11, D.D. Colony, Vidya Nagar, Hyderabad

...PETITIONER/RESPONDENT

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to vacate the interim orders passed in W.P. M.P. No. 14988 of 2013 in W.P. No. 12114 of 2013 dated 23/04/2013 and dismiss the Writ Petition

**Counsel for the Petitioner: Ms. VAISHNAVI AMBADIPUDI REP
SRI. CH PUSHYAM KIRAN**

Counsel for the Respondents: SRI ZAKIR ALI DANISH (SC FOR TSNPDCL)

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

WRIT PETITION No.12114 of 2013

ORDER: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Ms. Vaishnavi Ambadipudi, learned counsel representing Mr. Ch. Pushyam Kiran, learned counsel for the petitioner, submits that the cause in the writ petition does not survive for consideration on account of efflux of time.

The writ petition is therefore dismissed as infructuous.

Miscellaneous applications, if any pending, shall stand closed. There shall be no order as to costs.

SD/- T. JAYASREE
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. One CC to SRI. CH. PUSHYAM KIRAN, Advocate [OPUC]
2. One CC to SRI. ZAKIR ALI DANISH, (SC FOR TSNPDCL) [OPUC]
3. Two CD Copies

BM
LS

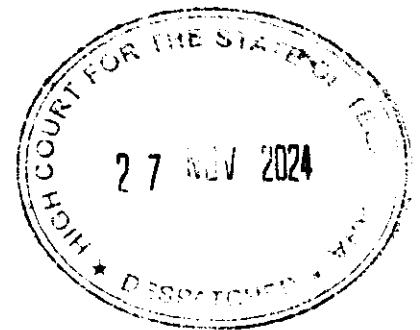
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HIGH COURT

DATED:30/09/2024

ORDER

WP.No.12114 of 2013



**DISMISSING THE WRIT PETITION AS INFRUCTUOUS
WITHOUT COSTS**

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25/10/24